

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

113. I.A. 523/2023
I.A. 522/2023
IN
C.P.(IB)-396(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **10.04.2024**

NAME OF THE PARTIES: Reliance Commercial Finance Ltd

V/s.

Fibertech Infracon Pvt Ltd.

SECTION 7 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

Devarajan Raman a/w shaila taware Advocate for Applicants, Dr S K Jain for Respondent No 1 in IA 522 of 2023 and Respondent No 1 in IA 523 of 2023, Adv. Ricky Sampat for R2 in IA no. 523/ 2023 are present through VC.

I.A. 523/2023

1. Ld. counsel for the Applicant submits that service affidavit has been filed on 08.04.2024 which is lying under scrutiny. Applicant is directed to remove the defects and ensure the availability of copy of the service affidavit. List on **20.05.2024**.

I.A. 522/2023

1. It is seen that service on all the Respondents have been completed. Respondents are directed to file reply failing which their rights to file reply shall stand forfeited. List on **05.06.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)